

AWARD

BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).

**BENCH NO. 1**

Cont Case (Civil) No. 729 of 2016

1. Petitioner/Appellant:- Smt. Gita Lal Begin, W/o late Jagdish Lal Begi, R/o East Koyri Bandh Balmiki Colony, Jharia, P.O. & P.S. Jharia, District-Dhanbad.  
Versus
2. Respondent/O.P.(s): 1 The State of Jharkhand.  
2 Shri Shashi Dhar Mandal, M.D. MADA, Dhanbad, P.O. P.S. and District-Dhanbad

Present :-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Rongon Mukhopadhyay**  
Name of Advocate Member:- Mr. Rajeeva Sharma

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:- Mr. Sanjeet Kumar, learned counsel for the petitioner and Mr. Bhawesh Kumar, learned counsel for MADA are present. It has been submitted by Mr. Bhawesh Kumar, learned counsel for MADA, that in terms of the scheme, installments have already been started to be paid to the petitioner and first installment of Rs.50,000/- has already been deposited in her account. Learned counsel for the petitioner has also submitted that the order dated 16.05.2016, passed in W.P.S. No. 2438 of 2016 has sufficiently been complied.

In such view of the matter therefore, this application stands disposed of.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

.....

.....

Petitioner/Plaintiff/ Appellant

Respondent/O.P.

SD Rongon Mukhopadhyay (J)

Sign. of Advocate Member

(Seal of the Committee)

Disposed of  
Pl. communicate  
Ran 14/09

True copy  
Bk  
22/09  
3/0

30  
16/9/17